

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/RP/2012

Sub: Review of order dated 11.01.2012 passed in petition no. 136/2010 for tariff period 2009-14 in respect of assets commissioned on 01.08.2009 / 01.09.2009 under ATS of NLC-II Expansion Project in SR under Section 94 (1) (f) of the Electricity Act, 2003 read with Regulation 103 of the CERC (Conduct of Business) Regulations, 1999.

Date of Hearing : 28.8.2012

Coram : Dr. Pramod Deo. Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Tamil Nadu Electricity Board & Others

Parties present : Shri M.G. Ramachandran, Advocate for PGCIL
Shri Mahender Singh, PGCIL
Shri U.Pandey, PGCIL
Shri S. S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S. Vallinayagam, Advocate for TANGEDCO
Shri S. Balaguru, TANGEDCO
Shri R. Suresh, NLC

Record of Proceedings

Learned counsel for the Petitioner sought two weeks time to file the rejoinder to the reply of TNEB. In response, learned counsel for the TNEB submitted that he has no objection to the time being granted to the petitioner to file its rejoinder.

2. The Petitioner is directed to file its rejoinder on affidavit, latest by 14.9.2012, with an advance copy to the TNEB.
3. The Petition shall be listed for hearing on 20.9.2012.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief Legal